CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. No.607 of 1996

Monday, this the 3rd day of June, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.A. Thankappan,
Extra Departmental Delivery Agent,
Parathode - Idukki District-685 571. ... Applicant

Vs

By Advocate Mr P.C. Sebastian.

- The Sub Divisional Inspector of Post Offices, Munnar Sub Division, Munnar -685 612.
- The Superintendent of Post Offices, Idukki Division, Thodupuzha.
- 3. The Postmaster General, Central Region, Kochi - 682 016.
- 4. Union of India, represented by Director General, Department of Posts, Dak Bhavan, New Delhi.
 ... Respondents

By Advocate Mr James Kurian, Addl.CGSC.

The application having been heard on 3rd June 1996, the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant was placed under suspension (put off) between 28.7.86 and 3.4.90. By A-7 order dated 20.5.95 the put off period was 'condoned'.

2. Ordinarily condonation implies wiping out the state of affairs prior thereto. When break in service is condoned it is as if there is no break, and when a Court

condones delay in filing an appeal it is as if there is no delay, for any practical purpose. We do not know the nuances of 'condonation' in the case on hand. Applicant may move the Post Master General (third respondent) who passed the order and seek redress / clarification.

With the aforesaid directions, we dispose of the application. No costs.

Dated the 3rd June, 1996.

P V VENKATAKRISHNAN ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR (J) VICE CHAIRMAN

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List of Annexure

Annexure A7: True copy of Memo No.DA/17 dated 20.5.95 issued by 1st respondent.